

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A. No.60/490/2018

Date of decision: 25.04.2018

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

Token No.1343, Ganga Dhar, aged 47 years, S/o Sh. Amar Nath, Painter, 15 Field Ammunition Depot, Pin-909715, C/o 56 APO. (Group C).

**...APPLICANT
VERSUS**

1. Union of India through Secretary to Government of India, Ministry of Defence, South Block, New Delhi.
2. Director General of Ordnance Services, Master General of Ordnance Branch, Integrated HQ of MoD (Army) New Delhi-110011.
3. Major General Army Ordnance Core, Hqrs. Northern Command, Pin-908545 C/o 56 APO.
4. Commanding Officer, 22 Ammunition Company, Pin-909422 C/o 56 APO.
5. Commandant, 15 Field Ammunition Depot, Pin-909715, C/o 56 APO.

...RESPONDENTS

PRESENT: Sh. R.K. Sharma, counsel for the applicant.

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J):-

1. This is a case where applicant has been deprived of his legal right which has been conferred by notification dated 14.03.2011 by respondent No.4 with whom applicant was working at earlier point of time. On his transfer in the office of respondent No.5 also, he was not granted benefit of HS-II in the pay band of 5200-20200 GP Rs.2400/- w.e.f. 1.1.2006 on the plea that the applicant has been transferred in the office of respondent No.5. Whereas respondent no.4 did not grant

him benefit on the plea that benefit is to be granted by respondent no.5. Learned counsel argued that though the similar benefit has already been granted to persons junior to the applicant by respondent no.5 under whom applicant is presently working. He further submits that before approaching this Court, the applicant has already moved representation for grant of same very relief which the applicant has laid down before this Court, but the same has not been answered till date. Therefore, he made a statement at the Bar that applicant will be satisfied if a direction is issued to the respondents to decide his representation by passing a reasoned and speaking order.

2. Considering short prayer of the applicant for disposal of his pending representation which is his legal right, therefore, there is no need to put respondents on notice. Accordingly, present O.A. is disposed of in limine with a direction to competent authority amongst the respondents to decide the representation of the applicant by passing a reasoned and speaking order in accordance with law within a period of 2 months from the date of receipt of a certified copy of this order. Order so passed be duly communicated to the applicant.
3. Disposal of the OA in the above terms shall not be construed as an opinion on the merit of this case.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 25.04.2018.

Place: Chandigarh.

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